

Annexure-2

Name of the corporate debtor: RNP Marketing and Cargo Private Limited;

Date of commencement of liquidation: 11/10/2023;

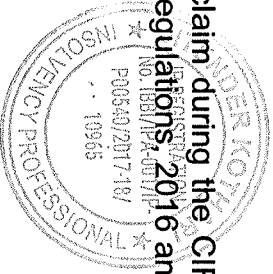
List of stakeholders as on: 17/11/2023

List of unsecured financial creditors

(Amount in ₹)

Sl. No.	Name of creditors	Details of claim received			Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	% share in total amount of claims admitted						
1	Shriram Finance Limited (Formerly known as Shriram City Union Finance Limited)	29/12/2022	8943084	8906932	Unsecured	No	0.54	NIL	NIL	36152	NIL	Note 1	
2	Edelweiss Asset Reconstruction Company Limited- acting Trustee of the EARC-Trust SC- 462	31/10/2023	788738831	788738831	Unsecured	No	47.46	NIL	NIL	NIL	NIL	Note 2	
3	CapFloat Financial Services Private Limited (Formerly Known as Zen LeFin Private Limited)	07/01/2023	12907920	12907920	Unsecured	No	0.78	NIL	NIL	NIL	NIL	Note 1	
4	Ratnakar Bank Limited (RBL Bank)	13/02/2023	4189419	4189419	Unsecured	No	0.25	NIL	NIL	NIL	NIL	Note 1	
5	Kotak Mahindra Prime Limited	17/11/2023	4710116	4710116	Unsecured	No	0.28	NIL	NIL	NIL	NIL	Note 3	
6	Suryodaya Small Finance Bank Limited	27/03/2023	4303236	4221003	Unsecured	No	0.26	NIL	NIL	82233	NIL	Note 1	
7	International Asset Reconstruction Company Private Limited (acting trustee of RetCo-1 Trust)	25/10/2023	4477945	4159817	Unsecured	No	0.25	NIL	NIL	318128	NIL	Note 3	
8	Kanya Enterprises (Proprietor Samir Kailash HUF)	09/11/2023	1290000	1290000	Unsecured	No	0.07	NIL	NIL	NIL	NIL		
9	Aishwarya Samir Wadhvani	09/11/2023	1290000	1290000	Unsecured	No	0.07	NIL	NIL	NIL	NIL		
10	Capital Consultancy Services Pvt.Ltd. (Formerly known as Laxmipati Management Services Pvt. Ltd.)	17/11/2023	52527599	52527599	Unsecured	No	3.16	NIL	NIL	NIL	NIL		
	Total		883378150	882941637			53.12			436513	NIL		

Note 1: RP received claim during the CIRP and same has been considered by the Liquidator as per Regulation 12(2)(c) of the IBBI (Liquidation Process) Regulations 2016 and deemed to submit under Section 38 of IBC Code.

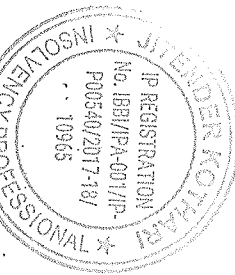


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Note 2: Personal Guarantee Agreement & Exclusive Charges by way or mortgage on the assets of the Personal Guarantors Agreement executed in favour of Creditor.

Note 3: Creditors having Hypothecation on the Vehicle, Proof of Security Interest as per Regulation 21 of IBBI (Liquidation Process) Regulations, 2016 not provided by the Creditors.

Note 4: Claims have been provisionally admitted based on proof and document/information submitted by Financial Creditors, same could not be verified from the books of accounts of the corporate debtor, due to non-availability of the financial statements and other relevant information. Therefore, the Claim amount and constitution of CoC may undergo change subject to completion of its verification.



Jitender Kothari

Liquidator of RNP Marketing and Cargo Private Limited-In Liquidation

IP Regn. No. IBBI/PA-001/IP-P00540/2017-2018/10965

AFA No. AA1/110965/02/040924/105985 valid upto 04/09/2024